

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Before

THE HON'BLE MR. JUSTICE SHAJI P. CHALY

&

THE HON'BLE MR. JUSTICE ASHOK MENON

Tuesday, the 5th day of May, 2020/15th Vysakh, 1942

W.P.(C) TMP No. 130 of 2020

PETITIONER:

S. Gopakumaran Nair(Dr.)
Senior Advocate, residing at
'Aiswarya', Vasant Nagar Road,
Palarivattom P.O., Kochi – 25

By Sri. P. Parameswaran Nair

RESPONDENTS:

1. The High Court of Kerala,
Represented by the Registrar General,
High Court Building, Ernakulam.
2. The Registrar General,
The High Court of Kerala,
High Court Building, Ernakulam.
3. State of Kerala, represented by
the Chief Secretary, Government Secretariat,
Thiruvananthapuram.
4. Union of India, represented by
Secretary to Government of India,
Ministry of Law and Justice,
Shastri Bhawan, New Delhi.
5. The Advocate General,
State of Kerala, Advocate General's Office,
High Court Complex, Ernakulam.

6. Bar Council of Kerala, represented by its Chairman,
Bar Council Bhavan, High Court Complex,
Ernakulam.

7. The President,
Kerala High Court Advocates' Association,
Office of the KHCAA, High Court Building,
Ernakulam.

R7 By Sri. Hariraj M.R

R4 by Sri. Suvin R Menon, CGC

R3 & R5 by Bimal K. Nath

This Writ Petition (Civil) having come up for orders on 05.05.2020,
the court on the same day passed the following:

SHAJI P. CHALY & ASHOK MENON, JJ.

W.P.(C) TMP No. 130 of 2020

Dated this the 5th day of May, 2020

ORDER

SHAJI P. CHALY, J

This writ petition is filed by a Senior Advocate practising in Kerala High Court as well as in the Supreme Court expressing his concern regarding the vacation being continued as per the orders issued by this Court on 20.11.2019. It is also submitted that all the lawyers are unable to access the virtual court sitting and are facing considerable difficulties also. It is requested that as soon as the lock down is lifted, the physical court should start and the grievances of the lawyers as well as the litigants should be alleviated.

2. This matter was heard for some time. There was no representation for the High Court. We are also informed by Sri. Hariraj M.R., learned counsel appearing for the Kerala High Court Advocates' Association, that necessary guidelines are issued by the High Court on 04.05.2020 with respect to the arrangements made for the physical conduct of the proceedings by some of the Judges.

W.P.(C) No. TMP No. 130/2020

: 4:

In order to ascertain and verify the same, post the matter on
08.05.2020.

SHAJI P. CHALY, JUDGE.

ASHOK MENON, JUDGE.

Rv